

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. 2347
TO BE ANSWERED ON 9.5.2016

Violation of norms by Universities

†2347. SHRIMATI NEELAM SONKER:

Will the Minister of Human Resource Development be pleased to state:

- (a) whether the Government has taken note of violation of norms and other irregularities by the Central Universities;
- (b) if so, the details thereof;
- (c) whether certain Vice Chancellors of Central Universities have also been found to be involved in such irregularities and malpractices; and
- (d) if so, the action taken/proposed to be taken by the Government against such Vice Chancellors/officials found guilty of the aforesaid malpractices?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) to (c): Certain complaints for alleged irregularities, misuse of grants and other misdemeanour against the Vice Chancellors of Central Universities have been received. CBI has registered cases against former Vice Chancellors of Dr. Hari Singh Gour University, Sagar and Central University of Jharkhand. Show Cause Notices were issued to Vice Chancellors of University of Delhi and Vishwa Bharati. Four out of five charges relating to financial and administrative illegalities and irregularities levelled against the Vice-Chancellor, Visva Bharati have been established and the Hon'ble President of India, in his capacity as the Visitor of the University, removed the Vice-Chancellor of Visva Bharati.

(d): Central Universities are autonomous bodies which are governed by their own Acts and Statutes, Ordinances and Regulations made thereunder and are competent to take all administrative decisions. The President of India, in the capacity as the Visitor of Central Universities is empowered to cause an inquiry to be made in respect of any matter connected with the administrations or finances of a Central University. Whenever the complaint is supported by concrete evidence and the reply of the University is not found satisfactory, then depending upon the facts of the case; either a Fact Finding Inquiry Committee is constituted or if it relates to a proceeding, then the proceeding is annulled with the approval of the Visitor.